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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

CP 200/98 in  
OA 1841/97

New Delhi this the 9th day of March, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Hari Prasad,  
S/O Sh. Harcharan Singh  
R/O H.No.25, Gali No.25  
Near Ration Office,  
Nangloi, Delhi.

.. Applicant

(None for the applicant)

Versus

1. Sh.P.V. Jai Kishan,  
Secretary, 5 Sham Nath Marg,  
Delhi
2. Sh. Rakesh Bali  
Joint Director of Education(A)  
Directorate of Education(S II Branch)  
Delhi.
3. Principal  
Govt. Boys Senior Secondary School,  
Karola, Delhi-81

.. Respondents

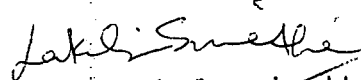
(By Advocate Ms Vibha Mahajan proxy  
counsel for Mrs Avnish Ahlawat )

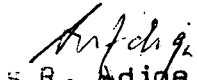
O R D E R (ORAL)

(Hon'ble Smti S.R. Adige, Vice Chairman (A)

Ms. Mahajan states that the impugned order dated 26.8.97 in OA 1841/97 in regard to which present CP is filed has been stayed by the High Court vide order dated 19.8.98 and shown us a copy of the aforesaid order, which is placed on record.

2. Under the circumstances, CP 200/98 is dismissed giving liberty to the applicant that after vacation of the said order, he may approach the Tribunal, if so advised.

  
(Smt. Lakshmi Swaminathan)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)